

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.20
C.P.(CAA) No.29/BB/2023

IN THE MATTER OF:

M/s. ACT Digital Home Entertainment Pvt. Ltd. & Anr. ... Petitioners

Order under Section 230-232 of Companies Act, 2013

Order delivered on 01.05.2024

CORAM:

SHRI K.BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioners : Shri C. Dwarkanath
For the ROC : Shri Vaibhav
For the IT Dept. : Shri Ganesh R. Ghale

ORDER

1. Heard Ld. Counsels for the Petitioners, the ROC and the IT Dept.
2. In compliance to para 2 of the Order dated 02.04.2024, Ld. Counsel for the Petitioner has filed Affidavit in respect of Petitioner Company No.1 confirming the surrender of Multi System Operator (MSO) registration *vide* Diary No.2361 dated 18.04.2024. Further, he has filed response to the common report of ROC/RD *vide* Diary No.2360 dated 18.04.2024, response to the report of OL *vide* Diary No.2362 dated 18.04.2024 and response to the report of IT Dept. *vide* Diary No.2359 dated 18.04.2024. The same are taken on record.
3. The learned Counsel for the ROC stated that there are no further observations after considering the reply filed by the Petitioner Companies.
4. **Order Reserved.**

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)
Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)